

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

DA 908/2004

(1)

New Delhi, this the 19th day of April, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Mrs. Renu Saxena
C-7/60, East of Kailash
New Delhi - 65.

...Applicant

(By Advocate Sh. Rajiv Kumar)

V E R S U S

1. Commissioner KVS
18, Institutional Area,
Shaheed Jeet Singh Marg
New Delhi.

2. Asstt. Commissioner
KVS, JNU Campus (Delhi Region)
New Mehrauli Road
New Delhi - 110 067.

...Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha,

The applicant has approached this Tribunal vide this OA against his removal order dated 28-10-2003.

2. The applicant has submitted that her appeal as filed against the KVS order dated 28-10-2003 regarding his removal from service under Article 81 (d) of the Education Code of KVS, addressed to the Lt. Commissioner (Admn) together with the supplementary appeal against the order of the KVS have still been pending with the respondents. According to her, the respondents should have considered and disposed of her appeal.

3. The applicant has, therefore, at this stage made a limited prayer that her OA could be disposed of with directions to the respondents to consider her appeal as per law.

-2/-

Renu Saxena

4. Having regard to the facts and circumstances of the case, I am of the considered opinion that the ends of justice will be met if this OA, as prayed for by the applicant, ~~is~~ is disposed of at this stage itself while hearing on the point of admission without issuing notices to the respondents with directions to them that they consider the appeal/representation as submitted by the applicant and as referred to hereinabove and dispose it of by issuing a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. With this, this OA stands disposed of.


(Sarweshwar Jha)
Member (A)

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